

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 393 of 1993

T.A. No.

DATE OF DECISION 20-10-1993

Shri Bharatkumar. I. Shah Petitioner

Shri P.H. Pathak Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Shri Akil Kureshi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel

The Hon'ble Mr. V. Radhakrishnan.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

WPA

Bharatkumar. I. Shah,
28, Shivranjani Society,
Satellite Road,
Ahmedabad - 380 015.

..... Applicant

Shri P.H. Pathak

..... Advocate

Versus

1. Union of India through
The General Manager,
Ahmedabad Telecom Dist.,
Ramnivas Building,
Khanpur, Ahmedabad.

2. Asstt. Engineer (Staff),
Ahmedabad Telecom Dist.,
Ramnivas Bldg.,
Ahmedabad.

..... Respondents

Shri Akil Kureshi

..... Advocate

ORAL ORDER

OA 393 of 1993

Date :- 20-10-1993

Per Hon'ble

Mr. N.B. Patel

Vice-Chairman.

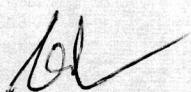
By an order passed on 18-10-93 (copy whereof is produced by Mr. Kureshi and is ordered to be taken on record) the applicant is now posted under DEP Gandhinagar and ordered to work under AEP Gandhinagar which means that the applicant is posted at Gandhinagar proper. In view of this development, Mr. Pathak, for the applicant, seeks permission to withdraw the application. However, he states that, ^{by} the withdrawal of ~~the~~ application it is not ~~xxx~~ implied that the applicant, in any way, admits that the allegations made by him against the respondents No. 3 and 4 are not true. Permission granted.

..... 3/-

the

Application stands disposed of as withdrawn with ~~1~~ direction that the period between 15-6-93 and 21-10-93 (when the applicant undertakes to report to AEP, Gandhinagar) will be regularised by granting such leave to the applicant as may be available to him.

No order as to costs.



(V. Radhakrishnan)
Member (A)

(N.B.) Patel)
Vice-Chairman.

'pkk'

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

AHMEDABAD

Application No. OA/393/93 of 199

Transfer Application No. _____ Old Writ Pet. NO. _____

C E R T I F I C A T E

Certified that no further action is required to be taken
and the case is fit for consignment to the ~~Recd - from~~ (Decided).

Dated : 28/10/93

Counter ^{dated} : 28/10/93

Section Officer/Court Officer

Sign. of the dealing Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AT AHMEDABAD BENCH

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CAUSE TITLE

DA 393 93

OF 19

NAMES OF THE PARTIES

B. J. Shah

VERSUS

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